Before the Appellate Tribunal for Electricity (Appellate Jurisdiction) (Court – I)

Appeal No. 86 of 2011

Dated: 21st February, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson Hon'ble Mr. M.B. Lal, Technical Member (P&NG)

Gail India Limited

...Appellant(s)

Versus

Shyam Industries & Anr.

Counsel for the Appellant (s):

Counsel for the Respondent(s):

Mr. Rishabh Bhutani Mr. I.S. Alag Mr. Rakesh Dewan for R-2 Mr. Sunil Kumar Rai for R-2 Mr. Anand K. Ganesan Ms. Swapna Seshadri for R-1

Appeal No. 87 of 2011

Gail India Limited

Versus

Haldyn Glass Gujarat Limited & Ors.

Counsel for the Appellant (s):

Mr. Abhinav Vashisth, Sr. Adv. Ms. Leena Tuteja Mr. Archit Vasudeva

...Appellant(s)

....Respondent(s)

....Respondent(s)

Counsel for the Respondent(s):

Mr. Rishabh Bhutani Mr. I.S. Alag Mr. Rakesh Dewan for R-2 Mr. Sunil Kumar Rai for R-6 Mr. Anand K. Ganesan Ms. Swapna Seshadri for R-1 to R-5

ORDER

The Learned Counsel for the P&NG Regulatory Board seeks some time to file written submissions. The learned counsel for the Respondent also wants to file compilation of judgments. They are allowed. The Appellant is also directed to furnish a comprehensive map on 24th February, 2012 in the registry.

Post the matter for reporting compliance on **<u>29.02.2012 at</u> <u>4.00 p.m.</u>**

(M.B. Lal) Technical Member (P&NG) (Justice M. Karpaga Vinayagam) Chairperson

mk/pr